## NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

T.C.P No.62/(MAH)/2014 CA No.

CORAM:

Present:

SHRI M. K. SHRAWAT

MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 27.09.2016

NAME OF THE PARTIES: Mr. Rajoo Shah

 $\label{eq:V/s.} $\text{M/s. Safal Developers Pvt. Ltd.}$ 

SECTION OF THE COMPANIES ACT: 58-59, 397/398 of the Companies Act 1956 and 241/242 of the Companies Act, 2013.

S. No.	NAME		IGNATION		SIGNATURE
ý	MR. AURELI i/b PMM for Re	us D's rura ero.	- Advoca	alt G	Avreli
2.	Mr. Foredun D alw Mr. Kural Du Mr. Nitech R Mr. Sidhant ilb Wadia Gl for Perforder	Vitre Sonavat  Fanshik  andy fo	Advocate Advocate Advocate Advocate		
3.	FARHAN DU alw 13HOJRAJ ilb KARPESH FOR RESP. A	BANZ TOSHI 10 J		3 Ash	B. Dim
ė	Mr. Janak Bad a/w Ao Mr. Akshay U 16 Bathiya Ud for the Petitione	doshi, Advoca	te (		Contd to page 2

## **Order**

## C.P. No. 62/58-59,397-398/CLB/MAH/2014

- 1. Ld. Counsels of both the sides are present.
- 2. On the Last occasion it was informed that some settlement is in progress between the parties
- 3. In light of the noting made in the order sheet dated 19/08/2016 in respect of the undertaking given for the expected settlement, now it is directed to both the sides to place on records specific details of the settlement as also the terms and conditions of the settlement, if any, executed.
- 4. Next date of hearing is now fixed on 28.11.2016, duly communicated to both the sides.

Sd/-

Shri M.K. Shrawat Member (Judicial)

Dated: 27.09.2016